

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:506
ANSWERED ON:07.08.2013
HAJ COMMITTEE IN CHANDIGARH
Bansal Shri Pawan Kumar

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the criteria for creation of Haj Committee at different levels;
- (b) the data regarding Muslim population in UT of Chandigarh;
- (c) the reasons for not creating a separate Haj Committee in the said UT; and
- (d) the time by which it is likely to be constituted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) State/Union Territory (UT) Haj Committees are constituted as per section 17(1) of Haj Committee Act-2002, which states "With effect from such date as the Central Government may, by notification in the official Gazette appoint in this behalf, the Government of a State shall constitute a Committee by the name of the (name of the State) Haj Committee.

Provided that in case it appears to the Central Government for any reasons that it is not necessary for a State or Union Territory to establish a Haj Committee, it may authorise the State Haj Committee of a Contiguous State to deal with those pilgrims and suggest suitable representation of those States and Union Territories.

(b) The Muslim population in UT of Chandigarh as per the census of 2001 is 35,548.

(c) & (d) Proposal for the creation of a separate Haj Committee for the said UT has not been received from the Chandigarh Administration.